

**Before The Hon'ble National Green Tribunal
Eastern Zone Bench, Kolkata**

OA No. 159 of 2023

Duryodhan Sahu &Ors.

..... Applicant

-VERSUS-

State of Odisha and Ors.

..... Respondents

I N D E X

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KOL.

Date: 02/05/24

By the Respondent No.6 & 7 through

Ashok Das

Advocate

**Before The Hon'ble National Green Tribunal
Eastern Zone Bench, Kolkata**

OA No. 159 of 2023

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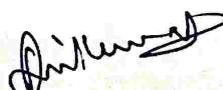
**REPLY ON BEHALF OF THE RESPONDENT NO.6 & 7
EAST COAST RAILWAYS.**

MOST RESPECTFULLY SHEWETH:

I, Anil Kumar S, son of Sri Chenna Keshavulu S, presently posted as Senior Divisional Commercial Manager, East Coast Railway, Khurda Road Division, Jatni, Odisha, do hereby solemnly affirm and declare as follows:-

1. That I have read and under stood the contents of the Original Application and duly authorised and competent to file the present reply.



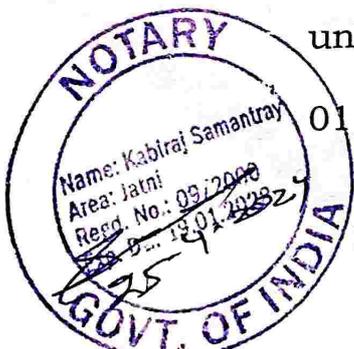

**वरिष्ठ मंडल बाणीज्य प्रबन्धक
Sr. Divl. Commercial Manager
पूर्व तट रेलवे, खोरथा रोड
E.Co.Railway, Khurda Road**

2. That it is humbly submitted that before going to respond Para wise comment to the original application, the answering respondent seeks leave to place preliminary objection before the Hon'ble Tribunal.

BRIEF SUBMISSION:-

That the Tomka Railway Siding has been operating since 22 years. In terms of guidelines dated 16.04.2010 issued by State Pollution Control Board, Odisha the Railway-sidings, stack-yards and clusters of stack-yards of minerals, which are already established and operating prior to the date of Board's Resolution i.e. 16.02.08 are required to only obtain Consent to Operate from the Board. Accordingly, Consent to Operate has been obtained from State Pollution Control Board and the consent order is valid for the period up to 31.12.2023.

It is to be mentioned that no loading/unloading takes placed from March 2023; i.e. from 01/04/2023 the siding is closed for operations.

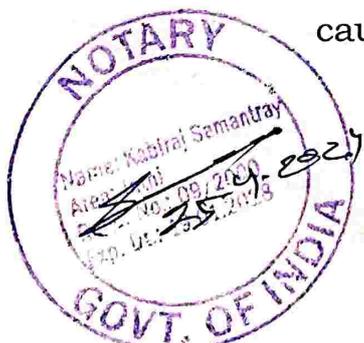


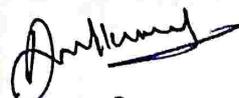
[Signature]
 वरिष्ठ मंडल बाणीज्य प्रबन्धक
 Sr. Divl. Commercial Manager
 पूर्व तट रेलवे, खोरधा रोड
 E.Co.Railway, Khurda Road

In compliance of the policy guidelines issued by the State Pollution Control Board, Orissa for Environmental Management in mineral stack yard and railway siding, the Railway Administration has complied all Pollution Control Measure as per stipulation in general and special conditions in Consent to Operate.

PRELIMINARY OBJECTIONS

That the Respondent No.6 & 7 East Coast Railways, at the outset, submits that allegations made by the Original Applicant is misplaced and is bad in law and deserves to be struck down as being without any merit. It is submitted that the instant project for Railway Siding for stacking and transportation of coal and other minerals like Iron Ore, Iron Ore Pellets, G Slag, Clinker and Coal are of great public importance and was initiated to address the serious coal deficit in India which is causing power shortages across the country.




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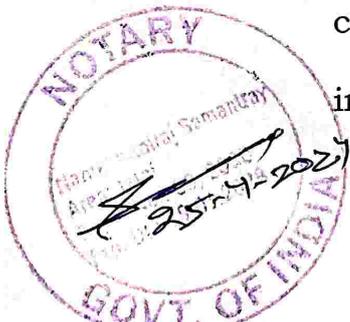
PARA WISE REPLY

3. That the contents of Para 1 & 2 of the Original Application are denied as wrong, false and devoid of any merit save for what are matters of record. It is submitted that the answering respondent has been obtain Consent to Establishment and Consent to operate for Tomka Railway Siding for handling/ Stacking and Transportation of Iron ore, iron ore Pellets, G Slag, Clinker and Coal of capacity 8000 MT/Day and the same was valid up to 31/12/2023.

It is to be mentioned here that no loading/unloading takes place from March, 2023. The said railway siding has been closed from operation from 01/04/2023.

A copy of the Consent to Establishment and Consent to operate are annexed herewith and marked as Annexure "A" & "B".

In order to compliance the special conditions in consent to operate, up gradation/Modernization of infrastructure at Tomka Goods Shed is under



[Signature]
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process in which an additional line, concreting of platform, lighting facility, approach road, drinking water are there. Further the following pollution work will be taken up under PH-53;-

- a) All weather approach road,
- b) Development of all handling areas: RCC Loading/unloading PF with cross slopping of wharf to avoid stagnation of water in the platform.
- c) RCC Drainage system along with the boundary wall and loading PF along with the track.
- d) Construction of boundary wall all around the siding premises.
- e) Adequate number of Water Sprinklers.
- f) Dust Screen wall.
- g) Plantation.
- h) Sedimentation tank.
- i) Wheel washing system/mobile tankers etc.




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A copy of the Scope of work identified for different Railway Siding including Tomka siding and estimated details are enclosed herewith and marked as Annexure "C".

4. With regards to Para 3 of the original application it is submitted that the allegation made in said paragraph is devoid of merit as the Tomka railway siding is closed from 01/04/2023 and the photographs has been taken only on May 24, 2023. It is also given in the report of the OSPCB.
5. With regards to Para 4, 5 & 6 of the Original Application, it is submitted that Tomka Railway Siding is a Railway siding operating since 2002. This Railway siding is used to receive, temporarily store and load/unload material in rakes and dispatch materials. Consent to Operate for Tomka Railway Siding was obtained on 18.05.2023 which is valid up to 31/12/2023.

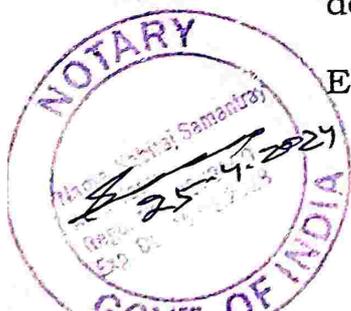



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However, it is to mentioned that at Tomka, average number of rakes dealt is 13 rakes / month which comes around 1600 MT/ day.

The said siding is not in operation since 01.04.2023 and most of the infrastructure including temporarily Boundary Wall, Drainage System, vegetation and water sprinklers have been dismantled for modernisation of Tomka Railway Siding accordingly, the pilot project for “Integrated Goods Shed Management” for Up gradation/ Modernization of infrastructure at Tomka Goods Shed is under process wherein the following work will be undertaken under PH-53 (Umbrella Works) for the FY 2023-24, which is previously mentioned in Para 1 of the said affidavit.

6. With regards to the paragraph 7 of the Original Application, it is submitted that the Railway Siding has been complied all the infrastructure development for obtaining Consent to Establishment at Tomka Railway siding. As per



[Handwritten Signature]

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Sitting Criteria, NOC from Sarpanch following a Gram Sabha, also obtained for Consent to Establishment of Tomka Railway Siding. The siding is operational since 2002 and the guidelines came into existence since 2010. However, the guidelines is found to be silent about the sitting consideration of Railway siding.

A copy of the NOC from Sarpanch is enclosed herewith and Marked as Annexure-“D”.

7. With regards to the paragraph 8 of the Original Application, it is submitted that Works for pollution control measure at Tomka Railway siding has identified and the same have been processed under Pilot Project for “Integrated Goods Shed Management” for Upgradation/Modernization of infrastructure at Goods Shed. Now the operation of the siding for loading & unloading of consignment has been stopped since 01.04.2023 though valid for Consent to Operate is obtained up to 31.12.2023.



[Signature]
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The Railway siding is having one track and one loading and unloading line, it was made operational during the year 2002 and was operating intermittently but due to less demand in Tomka, Railway is loading only 13 rakes / month, only coal is being loaded from Tomka. However, CTE is being granted for different commodities.

8. With regards to the paragraph 9 of the Original Application, it is submitted that the allegation made in the said paragraph is devoid of merit and does not leg to stand.
9. With regards to the paragraph 10 of the Original Application, it is submitted that the Railway siding is being operated after taking necessary pollution clearance from the SPCB, Odisha and used to receive temporarily store and loading / unloading material in the rakes and dispatch materials, now the operation of the siding for loading & unloading of consignment has been stopped since 01.04.2023

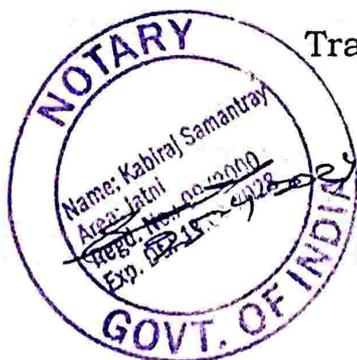


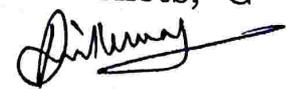

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though valid for Consent to Operate is obtained up to 31.12.2023.

All the customers are advised for strict adherence of the OSPCB guidelines and to ply their vehicles in a restricted speed to prevent flow of any fugitive emission at the time of handling of consignment.

10. With regards to the paragraph 11 of the Original Application, it is submitted that the Railway siding is being operated after taking necessary pollution clearance from the SPCB, Odisha and used to receive temporarily store and loading / unloading material in the rakes and dispatch materials.
11. With regards to the paragraph 12 to 15 of the Original Application, it is submitted that Consent to Operate for Tomka Railway Siding was obtained on 18.05.2023 for handling / Stacking and Transportation of Iron Ore, Iron Ore Pellets, G



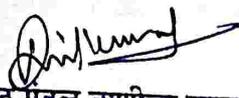

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Slag, Clinker and Coal (Quantity- 8000 MT/Day) and the same was valid up to 31/12/2023.

The said siding is not in operation since 01.04.2023 and accordingly, the pilot project for "Integrated Goods Shed Management" for Up gradation / Modernization of infrastructure at Tomka Goods Shed is under process wherein the following work will be undertaken under PH-53 (Umbrella Works) for the FY 2023-24:

- a) All weather approach road,
- b) Development of all handling areas: RCC Loading/unloading PF with cross slopping of wharf to avoid stagnation of water in the platform.
- c) RCC Drainage system along with the boundary wall and loading PF along with the track.
- d) Construction of boundary wall all around the siding premises.
- e) Adequate number of Water Sprinklers.
- f) Dust Screen wall.




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g) Plantation.

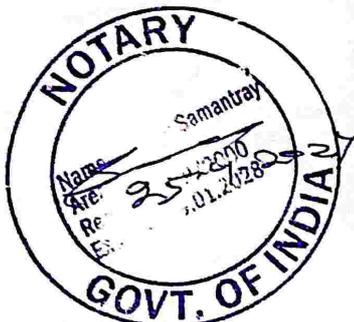
h) Sedimentation tank.

i) Wheel washing system/mobile tankers etc.

12. With regards to the paragraphs 16 to 18 of the Original Application, it is submitted that Pollution Control measure work at Tomka Railway siding is going on for which loading and unloading of consignment is stopped since 01.04.2023 though consent to operate is valid up to 31.12.2023.

13. With regards to the paragraphs 19 to 21 of the Original Application, it is submitted that Pilot project for "Integrated Goods Shed Management" for up gradation / Modernization of infrastructure at Tomka Goods Shed is under process which is already mentioned in earlier paragraph.

In respect of the Para 20 of the application, it is pertinent to mentioned that the area is related to private party.



Samantray
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Sr. Divl. Commercial Manager
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E.Co.Railway, Khurda Road

PRAYER

In view of what has been stated hereinbefore. It is humbly submitted that the grounds are misconceived and the said application is devoid of merit and liable to be dismissed in limine with cost.

The instant application is misconceived, the applicant has no cause of action to move the instant application, and the case has no legal foundation and/or basis. Hence, this learned tribunal would be pleased to reject the said application.

Sworn, verified and signed at my office, Khurda Road Division, At/Po-Jatni, Dist-Khordha, Odisha on this Day of April, 2024 that the contents of the above affidavit with annexure are true to correct and best of my knowledge.

Identified by me

Advocate



25042A
NOTARY PUBLIC JATNI
GOVT OF ODISHA
GOVT OF INDIA

DEPONENT
वरिष्ठ मंडल बाणीज्य प्रबन्धक
Sr. Divl. Commercial Manager
पूर्व तट रेलवे, खोरधा रोड
E.Co.Railway, Khurda Road

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Annexure - ~~2~~ A

(110)



Tel : 06726-221153

E mail : ospcb.kalinganagar@ospboard.orgWebsite : www.ospboard.org

REGIONAL OFFICE KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur
 DIST- JAJPUR-755019, ODISHA, INDIA

Letter No. 1583 /MSY-77Date 24.05.2022**OFFICE MEMORANDUM**

In consideration of the online application no 4211598 and your letter no. SDCM/KUR/CC/Pollution/TMKA dated 24.05.2022 for obtaining consent to establish (NOC) for M/s TOMKA RAILWAY SIDING the State Pollution Control Board is pleased to convey its modification of Consent to Establish under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 for Railway siding for handling & transportation of Iron Ore/ Iron ore Pellets/ G Slag & Clinker/ Coal : 8000 MT/Day in the existing railway siding at Tomka Railway Station, Ashanjhar, Dankarisahi In the district of Jajpur has been considered and Consent to establish (NOC) under section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of Air (Prevention and Control of Pollution) Act, 1981, is hereby granted with the following conditions.

(This CTE order supersedes the earlier consent to establish order granted vide letter no 2305/MSY-77 Dtd 29.09.2021)

GENERAL CONDITIONS:

1. This consent to establish is valid for the product quantity, operation process and raw materials as mentioned in the application form. This order is valid for five years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to start operation of the project, but substantial physical progress within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The unit is to comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as Hazardous waste (Management & Handling) Rules, 1989, Hazardous Chemical Rules/Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and the amendments there under. The industry is also to comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The unit is to apply for grant of consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for at least 3 (three) months before the operation and obtain consent to operate.
4. The consent to establish is granted subject to other statutory clearances from Govt. of Odisha and/or Govt. of India as and when applicable.

PTO

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CONSENT ORDER

SPECIAL CONDITIONS :

1. GENERAL :

1. If the proponent fails to initiate construction of the project and no significant physical progress is made, then the proponent has to apply for consent to establish afresh after expiry of five years from the date of issue of this order.
2. The storage surface of the siding for Slag/Clinker shall be concreted.
3. All entry points, internal roads and loading/unloading areas must be adequately compacted for movement of heavy vehicles by using low permeability material and be cleaned regularly to minimize potential of dust generation and off-site impact.
4. A boundary wall of at least 3 meter height shall be constructed along the periphery of the siding to prevent the dust particles from being air borne and / or getting carried away with surface run off to nearby water bodies.
5. The height of material stack within storage areas must be kept below the height of the boundary wall at all times to prevent the material from being air borne.
8. Green belt of at least one row of trees shall be developed along the boundary of material storage area.
9. Planting of trees all along the connecting road and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
10. Adequate care shall be taken to prevent creation of ruts and pot holes in the connecting road.
11. Speed limit of dumpers/trucks inside the premises shall not exceed 10 kmph. Railway siding shall ensure that vehicles used have valid "Pollution under control (PUC)" certificate.
12. Proper housekeeping at the material storage areas, loading & dispatch areas, service facilities etc shall be practiced.
13. This unit has to abide by the provisions of E (P) Act, 1986 and rules framed there under.
14. The Board may impose further condition or modify the conditions as stipulated in this order during installation / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

2. WATER POLLUTION :

1. Garland drain shall be provided along the boundary wall at the appropriate places depending upon the slope of the area, inside the railway siding. Provision shall be made for collection of wash water from the garland drain and the water, so collected shall be treated a surface run off treatment system for further use inside the premises for green belt or water sprinkling etc. The surplus water, if any, shall be discharged to outside after meeting the prescribed standard.
2. The domestic waste water shall be discharged to soak pit via septic tank to be constructed as per BIS specification.

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Page. 3

CONSENT ORDER

3. AIR POLLUTION :

1. Dust suppression arrangement shall be provided on approach road, surface area by using water sprinklers / mobile water tanker. Sprinkler systems must be maintained and be kept in a good operable condition at all times.
2. Wheel wash facilities are to be provided to minimize transfer of mud and other dusty material from unpaved approach roads/siding to main paved and/or public roads.
3. At the material storage areas, atomized stationary mist spray of water or conditioning of material with water shall be practices to prevent dust getting air borne during loading/unloading.
4. During transportation of material by trucks/tippers/wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets.
5. The internal roads should be black topped/concreted with provision of fixed type water sprinklers for effective dust suppression.
6. The industry shall provide pollution control measures for controlling the fugitive dust emission and the ambient air quality inside the factory premises which shall conform to the National Ambient Air Quality Standards.
7. Smoke emission from heavy dusty vehicle operating in the railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.

4. SOLID & HAZARDOUS WASTE

6. The solid waste generated from the siding shall be suitably disposed off within the premises in such a manner without causing any nuisance or environmental pollution in the surroundings.

To

The Station Superintendent
M/S TOMKA RAILWAY SIDING
At- Tomka Railway Station
Ashanjhar, Dankarisahi
Dist-Jajpur, Odisha-755026

Memo No: 1584 Dt. 24.05.2022

Copy forwarded to:

1. The Member Secretary, S.P.C.Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Jajpur
3. Dy Director of Mines, Jajpur Road, Jajpur
4. Copy to Guard file/ Consent to establish register

[Signature]
REGIONAL OFFICER
Kalinga Nagar, Jajpur

[Signature]
24.05.22
REGIONAL OFFICER
Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

o/c

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ANNEXURE-B

ANNEXURE-1

(52)



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REGIONAL OFFICE KALINGANAGAR

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur
DIST- JAJPUR-755019, ODISHA, INDIANo 1851 /KNG/MSY/77Date 18.05.2023**CONSENT ORDER****CONSENT ORDER NO. 482 /RO-SPCB/KALINGANAGAR(APC & WPC)**

Sub: Consent to operate under section 25/26 of Water (PCP) Act, 1974 and under section 21 of the Air (PCP) Act, 1981.

Ref: Your online application No.4936411 & this office consent to operate order issued vide letter no 1591/KNG/MSY/77 dtd 25.05.2022.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Mine	M/s. TOMKA RAILWAY SIDING
Name of the Occupier & Designation	Station Superintendent, E.Co. Railway, Tomka, Kur. Road Division
Address	Tomka Railway Siding, At-Tomka Railway Station, Ashanjhar, Dankarisahi, Dist. Jajpur

This Consent to operate order is valid for the period up to **31.12.2023**.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

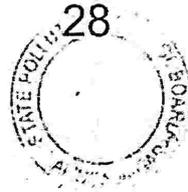
A. Details of storage & handling.

Sl. No.	Product.	Quantity.
1.	Railway siding for transporting Iron ore, iron Ore Pellets, G Slag, Clinker and Coal	8000 MT/Day

Contd....2

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Page. 2

CONSENT ORDER

B. Discharge permitted through the following outlet subject to the standard.

Outlet No.	Description of outlet.	Point of discharge.	Quantity of dis-charge KLD or KL/hr	Prescribed standard.					
				pH	SS mg/l	O&G mg/l	COD mg/l	BOD mg/l	Fe mg/l
1	Domestic waste water	Soak pit via septic tank.	-	5.5 - 9.0	100	10	250	30	-
2	Run Off/Wash water	Surface Run off Treatment System/ ETP	-	5.5 - 9.0	100	10	250	30	3

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney No	Stack	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard. mg/Nm ³			
						PM	SO ₂	NO _x
1	-	-	-	-	-	-	-	-

The Unit shall maintain within its premises the prescribed Ambient Noise Level for Residential Area.

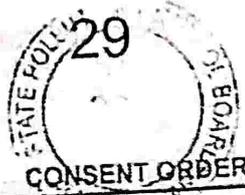
D. Disposal of solid waste permitted in the following manner.

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	-	-	-	-	-	-
2	-	-	-	-	-	-

Contd...

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E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the applications will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variation as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity/quality of the effluent rate of emission/air pollution control equipment/system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and for violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purpose of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose.
 - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term (s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surrounding or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.

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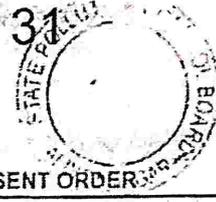


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CONSENT ORDER

23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and /or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfactory liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks /chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and /or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional office of the Board by fax /speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
- I. Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii. Controlled incineration, wherever possible in case of combustible organic material.
 - iii. Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant his/his legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserve to it the right and power under Section 27 (2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and /or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under Section 27 (2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consents to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

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CONSENT ORDER

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The application shall analyses the emissions every month for the parameters indicated in TABLE B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10th of the succeeding month.
2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/ week/ fortnight/ month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, state Pollution control Board, Orissa, Bhubaneswar regularly.
 - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
 - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring/ recording device on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a. Performance/progress of the treatment plant.
 - b. Monthly statement of daily discharge of domestic and/or trade effluent.
7. **Non-compliance with effluent limitations**
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance.
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and.
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analyzed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.
9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalies arbitrarily and utilizing poles for stirring etc. should not be resorted to.
10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for;
 - (i) Rotation of crops
 - (ii) Change of point of application of effluent on land
 - (iii) A portion of land kept fallow.
11. The adoption of these would avoid soil becoming sick or stale, the industry may ensure this in consultation with the Agriculture Department.
12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the byats in the surrounding areas as a results of discharge of sewage or trade effluent if any.
13. Proper house keeping shall be maintained by a dedicated team.
14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned. Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.

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CONSENT ORDER

C. SPECIAL CONDITIONS (To be complied along with prescribed guide lines).

1. The unit shall develop all infrastructures and maintain as per the guidelines for environmental management in mineral stack yard and railway sidings.
2. The unit shall provide garland drain along with boundary wall at the appropriate places depending upon the slope of the area inside the railway siding. Provision shall be made for collection of entire waste water from the garland drain and the water so collected shall be treated in the surface run off treatment systems for further use inside the premises for green belt and dust suppression. The surplus water, if any, shall be discharged to outside after meeting the prescribed standard as stipulated in Table-B.
3. The domestic waste water shall be discharged to soak pit via septic tank to be constructed as per BIS specification.
4. Dust suppression arrangement shall be provided on approach road, storage area by using water sprinklers / mobile water tanker. Sprinkler systems must be maintained and be kept in a good operable condition at all times.
5. Wheel washing facilities are to be provided at all the exit routes & operated to minimize transfer of mud and other dusty material from unpaved approach roads/siding to main paved and/or public roads.
6. At the material storage areas, atomized stationary mist spray of water or conditioning of material with water shall be the practices to prevent dust getting air borne during loading/unloading.
7. During transportation of material by trucks/tippers/wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets.
8. The internal roads should be black topped/concreted with provision of fixed type water sprinklers for effective dust suppression.
9. A boundary wall of at least 3 meter height shall be constructed along the periphery of the siding to prevent the dust particles from being air borne and / or getting carried away with surface run off to nearby water bodies.
10. The height of material stack within storage areas must be kept below the height of the boundary wall at all times to prevent the material from being air borne.
11. The unit shall provide pollution control measures for controlling the fugitive dust emission and the ambient air quality inside its premises which shall conform to the National Ambient Air Quality Standards.
12. Smoke emission from heavy dusty vehicle operating in the railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
13. All entry points, internal roads and loading/unloading areas must be adequately compacted for movement of heavy vehicles by using low permeability material (concrete/bitumen) and be cleaned regularly to minimize potential of dust generation and off-site impact.
14. Green belt of at least one row of trees shall be developed along the boundary of material storage area.

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CONSENT ORDER

15. Planting of trees all along the connecting road and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
16. Adequate care shall be taken to prevent creation of ruts and pot holes in the connecting road.
17. Speed limit of dumpers/trucks inside the premises shall not exceed 10 kmph. Railway siding shall ensure that vehicles used have valid "Pollution under control (PUC)" certificate.
18. Proper housekeeping at the material storage areas, loading & dispatch areas, service facilities etc shall be practiced.
19. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
20. The unit shall submit the annual return to this office by 31st May every year incorporating the quantities of material handled during the preceding financial year (1st April to 31st March).
21. This unit has to abide by the provisions of E (P) Act, 1986 and rules framed there under.
22. The Board may impose further condition or modify the conditions as stipulated in this order during installation / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

The Station Superintendent,
TOMKA RAILWAY SIDING,
At-Tomka Railway Station,
Ashanjhar, Dankarisahi,
Dist-Jajpur, Odisha-7550190

[Signature]
18.05.23
REGIONAL OFFICER
Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

Memo No. LR 2 / Dt. 18.05.2023

Copy forwarded to

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Jajpur
3. The Deputy Director of Mines, Jajpur
4. Guard File.

[Signature]
18.05.23
REGIONAL OFFICER
Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

o/c

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CONSENT ORDER

Annexure-I

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART-A: EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature.
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/l max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/l max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l max.	250	----	-----	250
14.	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/l max.	01.	1.0	-----	2.0

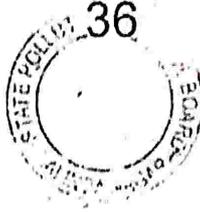
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17.	Cadmium (as Cd) mg/l max.	2.0	2.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Se) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Ni) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

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CONSENT ORDER

Annexure-II

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) - Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
 ** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

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Annexure - RSE

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Estimate Details:

(Fig. in Thousands ₹)

Department	Value
CIVIL	415709
ELECTRICAL (G)	52374
TELECOM	14376
TOTAL	482459

Department : CIVIL

(Fig. in ₹)

Sr. No.	Description	Quantity	Unit	Rate	Cash	Store		Total	D&GCONTG	
						Purchase	Stock			
1.	Cost of Approach Road TMKA, NYG, PRNR, GADH & DNM Goods Shed (each road=250m.X8m) so, Total=25*8*5=10000Sqm.(Rate Enclosed) annexure -1	10000	Sqm	4460	0	0	0	44600000	✓	✓
2.	Cost of Circulating Area TMKA, NYG, PRNR, GADH & DNM Goods Shed (each circulating area=100mX20M)So, Total=100*20*5=10000Sqm. (rate Enclosed) Annexure -2	10000	Sqm	5003	0	0	0	50030000	✓	✓
3.	Cost of Merchant room cum goods shed office with store room and wagon repairing room TMKA, NYG, PRNR, GADH & DNM Goods Shed (15.0 x 5.0+6X5) Total=5*15*5+6*5= 525 Sqm (rate Enclosed) (Ref: as per CPWD plinth Area Rate-2021 with Building Cost index =95% i.e (1.1.2+1.3.2+1.3.3)Rs. (20685+370+370)x 0.95 = Rs. 20353.75/-)	525	Sqm	20353.75	0	0	0	10685718.75	✓	✓
4.	Cost of Rest room for labours at TMKA, NYG, PRNR, GADH Goods Shed (each=30.0 x 6.0) =Total=30*6*4=720Sqm (Ref: as per CPWD plinth Area Rate-2021 with Building Cost index =95% i.e (1.1.2+1.3.2+1.3.3)Rs. (20685+370+370)x 0.95 = Rs. 20353.75/-)	720	Sqm	20353.75	0	0	0	14654700	✓	✓
5.	Security room at entry/exit gate at TMKA, NYG, PRNR, GADH & DNM Goods Shed each 15 sqm=15*5=75 sqm (Ref: as per CPWD plinth Area Rate-2021 with Building Cost index =95% i.e (1.1.2+1.3.2+1.3.3)Rs. (20685+370+370)x 0.95 = Rs. 20353.75/-)	75	Sqm	20353.75	0	0	0	1526531.25	✓	✓
6.	Internal Water Supply & Sanitary Installations (As per CPWD PAR 2.1 , @ 4%)	26866950	%	0.04	0	0	0	1074678	✓	✓
7.	Civil External Service Connections (As per CPWD Plinth area rate, Ref. 2.2.2) @1.25%	26866950	%	0.0125	0	0	0	335836.88	✓	✓
8.	Boundary wall all around the premises TMKA(900m), NYG(900m), PRNR(900m), GADH(900M) & DNM(900m)(Rate Enclosed)(Ref: as per CPWD plinth Area Rate-2021 with Building Cost index =95% i.e (5.8.1)Rs. (9550x 0.95 = Rs. 9072.50/-)	4500	Mtr	9072.5	0	0	0	40826250	✓	✓
9.	Cost of Pollution control measures Dust Screen Walls at TMKA, NYG, PRNR, GADH & DNM Goods Shed (450 Mtr.) (Rate Enclosed) Annexure -4	2250	Mtr	28100	0	0	0	63225000	✓	✓
10.	Cost of Drain adjacent to boundary wall & loading platform along with the track at TMKA(750+900)m, NYG(750+900)m, PRNR(750+900)m, GADH(750+900)m & DNM(750+900)m Goods Shed (Rate Enclosed) Annexure - 5	8250	Mtr	9750	0	0	0	80437500	✓	✓

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11. Water sprinklers at TMKA, NYG, PRNR, GADH only. (Rate Enclosed) Annexure - 6	4 Each	1590722	0	0	0	6362888	☑	☑
12. Cost of Water supply system and sump at TMKA, NYG, PRNR, GADH Goods Shed Annexure - 3	4 Each	5353250	0	0	0	21413000	☑	☑
13. Cost of wheel washing at TMKA, NYG, PRNR, GADH Annexure - 7	4 Each	1928160	0	0	0	7712640	☑	☑
14. Cost of height Gauge at Level crossing at NYG & TMKA Goods Shed. Annexure - 8	2 Each	904632	0	0	0	1809264	☑	☑
15. Cost of Cycle stand. (300 Sqm), at TMKA, NYG, PRNR, GADH & DNM TOTAL=300*5=1500Sqm. Annexure - 9	1500 Sqm	8296	0	0	0	12444000	☑	☑
16. Cost of Gate at TMKA, NYG, PRNR, GADH & DNM Goods Shed (DSR item No.10.2) As per CPDE letter no. W.1/221/CE/Plg/USSOR/887 dt. 07.02.2023. T.I= -5% below Rs. (111.95*0.95=106.35/-)=300kg each gate. Total=300*5=1500Kg.	1500 Kg	106.35	0	0	0	159525	☑	☑
17. Cost of cover Shed at DNM. (80 m*20m) Annexure - 10	1600 Sqm	18600.1	0	0	0	29760160	☑	☑
18. Cost of bore well and tree plantation. TMKA, NYG, PRNR, GADH Annexure - 11	4 No.	621343.5	0	0	0	2485374	☑	☑
19. Cost of furniture. each Rs200000/-	5 each	200000	0	0	0	1000000	☑	☑
20. Contingencies @ 1%	390543065.88 %	0.01	0	0	0	3905430.66	☑	☑
21. Departmental Charges @ 5.29%	394448496.54 %	0.0529	0	0	0	20866325.47	☑	☑
22. Sports Charges @ 0.1%	394448496.54 %	0.001	0	0	0	394448.5	☑	☑
Total						41,57,09,270		

Additional Charges	Rate %	Amount
D & G CHARGES	0	0
CONTINGENCY CHARGES	0	0
CIVIL TOTAL	41,57,09,270 ₹	
	41,57,09 (In 000's of ₹)	

Department : ELECTRICAL (G)

Sr. No.	Description	Quantity	Unit	Rate	Cash	Store Purchase Stock	Total	D&GCONTG
1.	Cost of electrification as per annexure	1	SET	48354586.13	0	0	0 48354586.13	☑ ☑
2.	Contingency@1%	0.01	%	48354586.13	0	0	0 483545.86	☑ ☑
3.	departmental charges @7.14%	0.0714	%	48838131.99	0	0	0 3487042.62	☑ ☑
4.	Sports charges @0.1%	0.001	%	48838131.99	0	0	0 48838.13	☑ ☑
Total							5,23,74,012	

Additional Charges	Rate %	Amount
D & G CHARGES	0	0
CONTINGENCY CHARGES	0	0
ELECTRICAL (G) TOTAL	5,23,74,012 ₹	
	5,23,74 (In 000's of ₹)	

Department : TELECOM

Sr. No.	Description	Quantity	Unit	Rate	Cash	Store Purchase Stock	Total	D&GCONTG
1.	S&T Estimate for the work Development of TMKA, NYG, PRNR, GADH & DNM	1	Work	12922406.26	0	0	0 12922406.26	☑ ☑

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Goods Shed with basic facility & pollution control measures.

2. Contingencies @ 1% of 12922406.26	12922406.26 %	0.01	0	0	0	0	129224.06	✓	✓
3. Departmental Charges @ 10.05% of 13051630.32	13051630.32 %	0.1005	0	0	0	0	1311688.85	✓	✓
4. Sports Development Charges @ 0.1% of 13051630.32	13051630.32 %	0.001	0	0	0	0	13051.63	✓	✓
Total							1,43,76,370		

Additional Charges	Rate %	Amount
D & G CHARGES	0	0
CONTINGENCY CHARGES	0	0
TELECOM TOTAL	1,43,76,370 ₹	
	1,43,76 (In 000's of ₹)	

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Annexure - R/H SD'

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OFFICE OF THE
GRAMA PANCHAYAT, DEULAKANA
AT.- DEULAKANA, P.O.- DANKARISAHI, DIST.- JAJPUR

Ref. No.....

Date 4/12/2020

To

The Sr.Divisional Commercial Manager

East Coast Railway

Khurda Road Division

Sub-Consent to Establishment (CTE) in respect of Railway station siding Located at Tamaka –
No objection Certificate

Ref No-Yours letter No-SDCM/KUR/CC/Pollution/TMIKA/4175 dated 23/11/2020

Sir

I, on behalf of Deulakana Gram Panchayat would like to draw your kind attention that Tamaka Railway siding laying idle since long time if the railway open it for loading /unloading for iron ore and other commodities the local youths many are unemployed would get an opportunity for their earnings which may also improve the economic conditions of the area

Therefore sincerely I requested you to do the needful and WE HAVE NO OBJECTION if loading /unloading will be done at TAMAKA Railway siding & we will assure you to extend our full co-operation

Thanking You

Yours faithfully

[Signature]
04.12.20

Sarapanch Sarapanch
DEULAKANA GP
Deulakana Gram Panchayat

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Bipin Bilari patra
 Bhajma Mohanta
 Nilamoni Mohanta
 Giridhari Mohanta
 Harakrushna Das

ଅନୁରାଗ
 ଚିତ୍ରାବତୀ ଦାଶ
 ନିରଞ୍ଜନ ପାତ୍ର

Suresh ch Mohanta
 Sanjeeb W Banka.

Narottam Behera

Sanatm Mohanta.

Ramesh Behera

Abhi Patra

Tanmay Kumar

Ram Patra

Satish Kumar

Pamsham Behera

Pankaj Mohanta

Sanjay Behera

Rajkishore Mohanta

Muni Mohanta

Sushil ch Mohanta

KUNANATAK

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DEULAKANA GRAMA PACHAYAT, DANAGADI JAJPUR
VILLAGE MEETING

DATE:04.12.2020

Today on 04.12.2020 Friday at 11:30 AM a village committee meeting was held at Deuklakana, Tomka Railway siding under the presidency of Smt. Kanaklata Dehri Sarapancha. Discussion on loading and unloading of iron and chromite ore at Tomka railway siding was held vide East Coast Railway Division's letter SDCM/CC/Pollution/TMKA/4175/. As per the opinion of the resident of Deulakana Gramya Panchayat if arrangement is made for loading and unloading at Tomka siding, many un-employed youths will find jobs. We observed that there are no ponds, burial grounds, mathas, school and Anganbadi centre. So the resident or the panchayat decided that there is no problem or complaint if loading and unloading of iron ore chromite is done there. The above proposal was accepted unanimously under the presidency of Sarapancha Kanakalata Dehuri and the meeting concluded with a thanks giving note.

Signature of residents of Grama Panchayat